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HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject: Implementation of Rule 9,10 and 11 Chapter-III, Part VI of the Bar Council of India Rules(All India Bar Examination) for enrollment of Advocates across the UT of J&K and UT of Ladakh.

NOTIFICATION

No. 2513 **RG/LP** **Dated** 10.10.2026

Whereas, Rule 9, 10 and 11 of Chapter-III, Part VI of the Bar Council of India Rules (All India Bar Examination (AIBE) Rules,2010) provides as under:-

"9. NO Advocate enrolled under section 24 of the Advocates ACT, 1961 shall be entitled to practice under Chapter IV of the Advocates Act, 1961, unless such advocate successfully passes the All India Bar Examination conducted by the Bar Council of India. It is clarified that the Bar Examination shall be mandatory for all law students graduating from academic year 2009-2010 onwards and enrolled as advocates under section 24 of the Advocates Act, 1961.

10. The All India Bar Examination. (1) The All India Bar Examination shall be conducted by the Bar Council of India:

- (a) The Bar Examination shall be held at least twice each year in such month and such places that the Bar Council of India may determine from time to time.
- (b) The Bar Examination shall test advocates in such substantive and procedural law areas as the Bar Council of India may determine from time to time.
- (c) Such substantive/procedural law areas and syllabi shall be published by the Bar Council of India at least three months prior to the scheduled date of examination.
- (d) The percentage of marks required to pass the Bar Examination shall be determined by the Bar Council of India.
- (e) An unsuccessful advocate may appear again for the Bar Examination, without any limit on the number of attempts.
- (f) The Bar Council of India, through a committee of experts, shall determine the syllabi, recommended readings, appointment of paper setters, moderators, evaluators, model answers, examination hall rules and other related matters.
- (g) The Bar Council of India shall determine the manner and format of application for the examination.
- (h) Upon successfully passing the Bar Examination, the advocate shall be entitled to a Certificate of Practice.

11. Application for Certificate of Practice. (1) The Certificate of Practice shall be issued by the Bar Council of India to the address of the successful advocate within 30 days of the date of declaration of results.

(2) The Certificate of Practice shall be issued by the Bar Council of India under the signature of the Chairman, Bar Council of India.

(2)

Whereas, in terms of the aforesaid Rules of Bar Council of India (supra) it is mandatory for all enrolled Advocates, who graduated from Academic year 2009-2010 onwards, to qualify the All India Bar Examination (AIBE) for practicing before the court(s) of Law.

Whereas, the matter was placed before Hon'ble Chief Justice, High Court of Jammu & Kashmir and Ladakh and pursuant to the direction of Hon'ble the Chief Justice the matter was referred to the Hon'ble Rules Committee. The Hon'ble Rules Committee upon consideration and deliberations of the matter held in its meeting dated 19.08.2026 resolved to recommend the implementation of Rule 9, 10 and 11 of Chapter-III, Part VI of the Bar Council of India Rules, All India Bar Examination (AIBE) for Enrolment of Advocates across the UT of Jammu & Kashmir and UT of Ladakh.

Whereas, the matter came to be placed before the Hon'ble Full Court for consideration in its Meeting held on 08.10.2026, and the Hon'ble Full Court, upon deliberations has been pleased to approve the recommendations of the Hon'ble Rules Committee dated 19.08.2026.

Therefore, in compliance to the All India Bar Examination (AIBE) Rules, 2010 read with the Hon'ble Full Court Resolution dated 08.10.2026, it is hereby notified for information of all concerned that:-

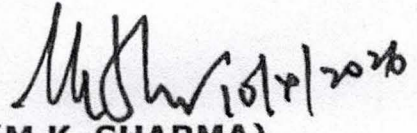
1. **All those Law Graduates(Professional) who have been enrolled as Advocates with Bar Council of Jammu & Kashmir and Ladakh and who have graduated from the Academic Year 2009-2010 onwards, shall have to qualify the All India Bar Examination (AIBE) in terms of Rule 9,10 and 11 of Chapter-III, Part VI of the Bar Council of India Rules, if they have not qualified the said examination.**
2. **Fresh Law Graduates (Professional) and those Advocates who have been enrolled on provisional basis on the Roll of Bar Council of Jammu & Kashmir and Ladkah shall be granted absolute certificate of enrolment only upon their qualifying the All India Bar Examination (AIBE) and on production of Certificate of Practice (COP) issued by Bar Council of India within two years.**
3. **All those advocates who have been enrolled with the Bar Council of J&K and Ladakh after 1st of July, 2010, and who have qualified the (AIBE) are directed to submit their copy/s of Certificate of Practice (COP) issued by the Bar Council of India before this Registry within one month from the date of issuance of this Notification.**

Handwritten signature

10/10/2026

4. The Amendment to Instructions/Guidelines (Annexure-A) in the Application Form for Enrollment as an Advocate in terms of Rule 9,10 and 11 Chapter-III, Part VI of the Bar Council of India, Rules (All India Bar Examination) for enrollment of Advocates across the UT of J&K and UT of Ladakh, pursuant to section 57(b) of the Advocates Act, 1961 is appended to this Notification.

By Order

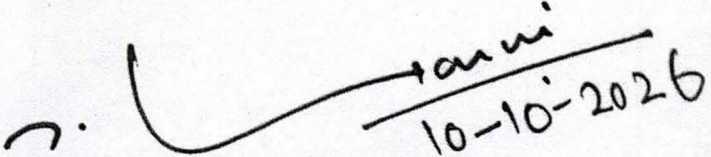

(M.K. SHARMA)
Registrar General

No. 47711-84 RG/LP

Dated 10.10.2026

Copy forwarded to the :-

1. The Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
..... for information of His/Her Lordship.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
5. Director, J&K Judicial Academy, Srinagar.
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action & with the request to display the same on the Notice Board for information of all concerned.
7. Registrar Computers (IT), High Court of J&K and Ladakh, Srinagar
8. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh for information and with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all concerned.
9. Secretary, Bar Council of India, New Delhi.
10. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Union Territory of Jammu & Kashmir, Civil Secretariat, Srinagar.
11. Secretary Law, UT of Ladakh, Leh.
12. President, High Court Bar Association, Jammu
13. President, Kashmir Advocates Association, Srinagar
14. President, District Bar Association _____
.....for information and necessary action.
15. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar for uploading the same on the official website of the High Court of J&K and Ladakh.
16. Manager, Government Press, Srinagar for publication in the next Government Gazette.
17. Director Information, J&K, Srinagar / Jammu with the request to publish the above notification in the two Daily Newspapers i.e. Daily Excelsior (Jammu), Kashmir Times (Jammu); Greater Kashmir (Srinagar) and Daily Srinagar Times (Srinagar) and also in the newspaper having wide circulation in the UT of Ladakh.
18. Chief Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for keeping the record of the same.
19. Office file.


(Mohammad Yasin Beigh)
Registrar Administration

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Annexure-A

Amendment to Instructions/Guidelines for Enrollment Form

1. Enrollment Form duly filled in by the eligible candidates under the Advocates' Act, 1961 and the Bar Council of India Rules.
** Photographs shall be duly attested by a Gazetted Officer. The Enrollment Form is available on High Court Website www.jkhhighcourt.nic.in and can be downloaded there under the Advocates' Corner Tab.*
2. Affix Court Stamp of Rs. 10/- on Application Form.
3. Bank Demand Draft of Rs. 600/- in favour of Secretary, Jammu and Kashmir Bar Council through High Court of Jammu & Kashmir and Ladakh, payable at R.C.C. Jammu/Srinagar (Rupees 300/- in case of SC/ST).
4. Bank Demand Draft of Rs. 300/- in favour of Secretary, Bar Council of India, New Delhi payable at R.C.C. New Delhi (Rs. 150/- in case of SC/ST).
5. Online Payment of Rs. 915/- each (Total Rs. 915+915=1830/=) in favour of Chairman Jammu and Kashmir Board of School Education, Jammu in Bank Account Number 1242040100000002 IFSC Code JAKA0ELUXUR (For Jammu Province) and Chairman Jammu and Kashmir Board of School Education, Srinagar in Bank Account Number 0547040500000001 IFSC Code JAKA0EXAMBR (For Srinagar Province) for verification of Matriculation/SSE and 10+2/HSSE certificates. ****(or the fee prescribed by the concerned Board from time to time).***
****The verification fee for Candidates other than JKBOSE shall be as prescribed by the concerned Boards.***
6. Two Bank Demand Drafts of Rs. 540/- each (Total Rs. 540+540=1080/=) in favour of Secretary CBSE payable at Panchkula, Haryana for verification of Matriculation/SSE and 10+2/HSSE certificates. ****(or the fee prescribed by the concerned Board from time to time).***
****The verification fee for Candidates other than JKBOSE/CBSE shall be as prescribed by the concerned Boards from time to time.***
7. Online Payment of Rs. 2000/- to be paid at the time of submission of application form link provided by this Registry in favour of Controller Examinations, University of Kashmir for verification of LLB/BA LLB Degree Certificate, as per Revised Fee Structure Notification No.F:(Fee.Revision)Bgt/KU/01 of 2025 dated 03.03.2025.
8. Online Payment of Rs. 2000/- to be paid at the time of submission of application form link provided by this Registry in favour of Controller Examinations, University of Kashmir for verification of Graduation Degree Certificate (if applicable).
****The verification fee for Candidates other than Kashmir University shall be as prescribed by the concerned Universities.***
9. Original Matriculation Diploma/Secondary School Examination Certificate (for Date of Birth purpose).
10. Original 10+2 Diploma/Higher Secondary School Examination Certificate (Marks Sheet).
11. Original Graduation Degree Certificate, if applicable.
12. Original BA LLB/ LLB Degree (professional) recognized by Bar Council of India.

OR

- Original Provisional Degree Certificate of BA LLB/LLB (Professional).
13. Original Character Certificate of the concerned University/College.
 14. Original Domicile Certificate.
 15. Original Valid Category Certificate, if any.

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16. Duly self attested one copy of address proof such as Aadhar Card/voter card/driving licence/passport/authenticated residence proof.
 17. **Two sets** of Self Attested Photocopies of the above mentioned original documents.
 18. Undertaking on an affidavit attested by Notary with e-stamp of Rs.10/-
 19. Character Certificate from two Senior Advocates counter signed by the President Bar Association.
 20. Two latest Photographs in an envelope (unattested).
 21. The applicant is required to submit the Personal Verification Rolls through **online mode** to the Criminal Investigation Department, Headquarters on their registered Mobile Number/email address for verification of Character & Antecedents on the URL:https://.evs.k.gov.in and submit one hard copy alongwith the application form complete in all respects and photograph duly attested by Gazetted Officer.
- 21-a The applicant has to file an Undertaking-II in support of his passing of AIBE All India Bar Examination within two years from the date of his enrollment and he shall pass this examination within a period of two years from the date of enrolment whichever is earlier. This undertaking shall be in the form of an affidavit on stamp paper of having value of Rs.10/-**

RETIRED PERSONS ARE REQUIRED TO SUBMIT THE FOLLOWING TESTIMONIALS IN ADDITION TO ABOVE

22. Copy of Initial Appointment Order.
23. Copy of Retirement/Superannuation Order.
24. NOC/Character Certificate from concerned Department.
25. Affidavit duly attested by Judicial Magistrate 1st Class

- 25-a The applicant has to file an Undertaking-II in support of his passing of AIBE All India Bar Examination within two years from the date of his enrollment and he shall pass this examination within a period of two years from the date of enrolment whichever is earlier. This undertaking shall be in the form of an affidavit on stamp paper of having value of Rs.10/-**

(*Note: If the applicants enrollment is w.e.f. the year 2009-2010 onwards.)

RESUMPTION OF PRACTICE AS AN ADVOCATE

26. Application alongwith Affidavit duly attested by 1st Class Judicial Magistrate seeking resumption of Practice.
27. Demand Draft of Rs.1000/- in favour of Secretary, Bar Council of J&K,
28. Demand Draft of Rs.200/- in favour of Secretary, Bar Council of India, New Delhi.
29. Copy of Initial Appointment Order.
30. Copy of Retirement/Superannuation Order.
31. NOC/Character Certificate from concerned Department.
32. Affidavit duly attested by Judicial Magistrate 1st Class under Rule 5 of Conditions for Rights of Practice, Chapter-III, Part VI of the Bar Council of India Rules.
33. Verification Form under Certificate of Place of Practice (Verification) Rules, 2015, with a Demand Draft of Rs.100/- in favour Secretary, Bar Council of Jammu and Kashmir.
34. Original Matriculation/10+2/Graduation/LLB Degree alongwith 2 Sets of Photocopies.

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35. Online Payment of Rs. 915/- each (Total Rs. 915+915=1830/=) in favour of Chairman Jammu and Kashmir Board of School Education, Jammu in Bank Account Number 1242040100000002 IFSC Code JAKA0ELUXUR (For Jammu Province) and Chairman Jammu and Kashmir Board of School Education, Srinagar in Bank Account Number 0547040500000001 IFSC Code JAKA0EXAMBR (For Srinagar Province) for verification of Matriculation/SSE and 10+2/HSSE certificates. ***(or the fee prescribed by the concerned Board from time to time).**

****The verification fee for Candidates other than JKBOSE shall be as prescribed by the concerned Boards.***

36. Two Bank Demand Drafts of Rs. 540/- each (Total Rs. 540+540=1080/=) in favour of Secretary CBSE payable at Panchkula, Haryana for verification of Matriculation/SSE and 10+2/HSSE certificates. ***(or the fee prescribed by the concerned Board from time to time).**

****The verification fee for Candidates other than JKBOSE shall be as prescribed by the concerned Boards.***

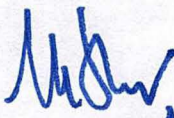
37. Online Payment of Rs. 2000/- to be paid at the time of submission of application form link provided by this Registry in favour of Controller Examinations, University of Kashmir for verification of LLB/BA LLB Degree Certificate, as per Revised Fee Structure Notification No.F:(Fee.Revision)Bgt/KU/01 of 2025 dated 03.03.2025.

38. Online Payment of Rs. 2000/- to be paid at the time of submission of application form link provided by this Registry in favour of Controller Examinations, University of Kashmir for verification of Graduation Degree Certificate (if applicable).

****The verification fee for Candidates other than Kashmir University shall be as prescribed by the concerned Universities.***

39. The applicant has to file an Undertaking-II in support of his passing of AIBE All India Bar Examination within two years from the date of his enrollment and he shall pass this examination within a period of two years from the date of enrolment whichever is earlier. This undertaking shall be in the form of an affidavit on stamp paper of having value of Rs.10/-

(*Note: If the applicants enrollment is w.e.f. the year 2009-2010 onwards.)


10/7/26

7

Affix Rs. 10/
Stamp

APPLICATION FORM
FOR ENROLLMENT AS AN ADVOCATE

Paste recent
passport size
coloured
photograph
Attested

COURT STAMP

BAR COUNCIL OF JAMMU AND KASHMIR

Application No. _____ of _____ under
S.25 read with S. 24 of the Advocate's Act, 1961.

Name of Applicant: _____
(in full block letters, Surname first).

Permanent Address:-

R/o _____

Mohalla/Village _____

Tehsil _____ District _____

Present Address:-

R/o _____

Street/Mohalla _____

City/Town: _____ District _____

Pin: _____

Date of Birth _____

Mobile No. _____

e-mail Address, if any _____

Any other information _____

Handwritten signature
10/7/20

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To

The Registrar General,
High Court of J&K and Ladakh,
Bar Council of J&K and Ladakh,
Srinagar/Jammu.

I, _____

S/o, D/o, _____ do hereby declare that

I am desirous of being admitted as an Advocate on the roll of
Advocates maintained by the Bar Council of J&K and want to apply for the same.

1. I am permanent resident of J&K State.
2. I hereby declare that I have completed twenty one years of age, my date of birth being _____ (original Matriculation/ H.S. Certificate to be furnished).
3. I declare that upon admission I propose to practice with in the State of J&K.
4. I am qualified to be admitted as an Advocate on the State Roll under Clause (C) of Sub Section (1) of Sub Section (2) or Sub Section (3) or Sub Section (4) of Section 24 of Section 58 of the Advocates Act, 1961 (No. 25 of 1961).
5. I declare that I was enrolled as District Pleader/ Vakil / Mukhtar / Advocate by High Court as per certificate enclosed.
6. I want to furnish the details necessary under section 24(1)(g) of the Advocates Act, 1961, read with the relevant rules of the Bar Council of India under S. 24 (C) of the Advocate's Act. The particulars thereof are given below:

I) Name of the University in which the degree in law was taken

II) Name of the degree in law: _____

III) The academic years of the course of instruction and the year when the degree was taken _____

IV) Name of the College where the course of instruction was taken and completed

IV) Whether the degree was taken by private study or actual attendance at classes

VI) The duration of the course of instruction in law whether three years or five years _____

VII) The medium of instruction in law, the language in the course of instruction in law _____

VIII) Whether proficiency test in English was passed in the course of instruction in law _____

IX) Other relevant particulars, if any. _____


15/7/20

I hold a degree in law of a University outside the territory of India, which is recognized by the Bar Council of India and the particulars are given below:-

1. The name of the University _____
2. The name of the Degree _____
3. I am barrister at Law called to the Bar in the year _____ and qualified under section 24 (l/c) I studied in the Institution _____ in the year _____

(to be filled in by the person who have undergone the three/five years course of study and taken the degree in law)

7. In my course of study for 3/5 years (have had practical training and passed the examination as required by the Bar Council of India (give particulars).

8. I enclose:

- | | |
|---|--|
| 1. <i>Matriculation Diploma/Marks Sheet</i> | 2. <i>10+2 Diploma/Marks Sheet</i> |
| 3. <i>Graduation Degree Certificate</i> | 4. <i>LLB Degree/Provisional Certificate</i> |
| 5. <i>Character Certificate</i> | 6. <i>Domicile Certificate</i> |
| 7. <i>Valid Category Certificate</i> | |

(Original certificates) and furnish true copies of the original certificates (Particulars to be furnished).

9. I enclose certificate of good moral character and of fitness to be an Advocate on the Roll of Bar Council of J&K (particulars to be furnished).

10. I do hereby declare that (I am not/I am) in full or part time employment of service _____.

11. I declare that (I am not/I am) engaged in any trade or business or profession.

12. I give particulars of my previous employment or service or trade or business or profession as under:

13. I have left my previous employment or service in consequence of termination service, retirement/resignation/dismissal on _____ under the following circumstances.

14. I have left my previous trade, business or profession in the year _____ by reason of _____ (the applicant is expected to answer without most frankness and contour).

15. State any other circumstance or incident affecting your character or fitness to be enrolled _____

Handwritten signature
10/7/26

16. I declare that I made previous application for enrollment as Advocate/Pleader/Mukhtar/Revenue agent to the Bar Council of _____ Court of on _____

_____ the application

was rejected for the reason of _____. The application was withdrawn (copy of the order of the Bar Council of Court concerned to be filled).

If no such application was made it should be specifically state.

17. (a) Have you been convicted previously by any court in India (answer specifically yes or no) Give particulars as to the name of Court, the number of proceedings, the order of Judgment, whether any appeal or revision filed and the result of the same giving the date, nature of the appeal under each head (file relevant copies)

(b) Is there any pending criminal proceeding against you, if so, give full particulars as to name of court, date of proceeding etc. _____

(c) Have you been dismissed or suspended from service or otherwise punished while in service (give particulars) _____

(d) Have you been adjudged as insolent by any Court (give particulars) _____

18. (a) I hereby pay/remits **Rupees six hundred only (Rs.300/- only for (SC/ST))** being the enrollment fee payable to the State Bar Council and

Rupees Three hundred only (Rs. 150/- only for SC/ST) fee payable to Secretary Bar Council of India

under section 24 (1) of the Advocate's Act, 1961.

Provided that where such person is a member of the scheduled caste or the scheduled tribe has to produce a certificate to that effect from the District Magistrate, the enrollment fee payable by him/her to the State Bar Council shall be Rs. 300/- (Rupees three hundred) only and Rupees one hundred fifty payable to Secretary Bar Council of India, New Delhi.

(b) Demand Draft No. _____ dated _____
Amount _____ (Rs. 600/- in case SC/ST Rs. 300/-) in favour of _____

(c) Demand Draft No. _____ dated _____
Amount _____ (Rs. 300/- in case SC/ST Rs. 150/-) in favour of _____

(d) Demand draft No _____ dated _____ for Rs. _____ in favour of Controller examination University of _____ for verification of Graduation Degree (if applicable) and LLB/BA LLB Degree respectively.

Handwritten signature and date:
10/1/20

(e) Demand draft No _____ dated _____ for Rs. _____ in favour of Chairman JKBOSE, Jammu/Srinagar or Secretary CBSE payable at Panchkula for verification of Matriculation/ Secondary School Examination Certificate.

(f) Demand draft No _____ dated _____ for Rs. _____ in favour of Chairman JKBOSE Jammu/Srinagar or Secretary CBSE payable at Panchkula for verification of 10+2/ Higher Secondary School Examination Certificate.

Note: The verification fee for certificates and Degrees shall be as prescribed by the concerned Board/University from time to time.

19. I hereby declare that admitted as an Advocate, I will faithfully observe and abide by all rules made by the Bar Council of J&K and the Bar Council of India as amended from time to time for regulating the conduct of Advocates on the State Roll and the common roll of India. I have read the rules relating to standards professional conduct and etiquette printed overleaf.
20. I give my undertakings as are required.
21. I declare that the statements made in this application are true and correct to my knowledge, information and belief.
22. I undertake to furnish such other particulars as may be required of me for the purpose of this application.
23. I am herewith furnishing two copies of my passport size photographs.

Submitted

N.B. If any statement or fact stated in the application is found to be false at any time, the name of the applicant shall be liable, to be struck off the roll under provision to sub section (i) of section (25) _____ of the Advocate's Act.

[Signature]
10/1/20

CERTIFICATE OF GOOD MORAL CHARACTER
(Given by senior Advocate)

I _____
(Name of Advocate)

of _____
(Address and Profession, Occupation or Position)

certify that _____
(Name and description of the applicant)

has been known to me personally for onwards of _____ years last past. I have
had the following opportunities of judging his/her character

(that is to say) _____

I believe him/her to be a person of respectability and fit and proper person to be
admitted as an Advocate on the roll of Advocates of the Bar Council of J&K.

Dated _____ day of _____ 200 ____

Date of enrollment as an Advocate _____

No. on the Roll _____

Signature of Advocate

Signature
President, Bar Association

Seal _____

Handwritten signature and date: 16/12/20

CERTIFICATE OF GOOD MORAL CHARACTER
(Given by senior Advocate)

I _____
(Name of Advocate)

of _____
(Address and Profession, Occupation or Position)

certify that _____
(Name and description of the applicant)

has been known to me personally for onwards of _____ years last past. I have
had the following opportunities of judging his/her character
(that is to say) _____

_____.

I believe him/her to be a person of respectability and fit and proper person to be
admitted as an Advocate on the roll of Advocates of the Bar Council of J&K.

Dated _____ day of _____ 200 ____

Date of enrollment as an Advocate _____

No. on the Roll _____

Handwritten signature and date: 10/11/26

Signature of Advocate

Signature
President, Bar Association

Seal _____

UNDERTAKING

- a) I do hereby undertake that if, after my admission as an Advocate accept full or part time service, or I am engaged in any trade, business or profession (unless exempted by the Bar Council (under cite rules), I shall forthwith inform the Bar Council of such employment or engagement and shall cease to practice as an Advocate.
- b) I do hereby undertake that I shall not accept any employment which, in the opinion of the Bar Council is derogatory to the status of an Advocate.
- c) I hereby declare and undertake that.
- (i) I shall upheld the constitution and the laws.
 - (ii) I shall conform to the standards of professional conduct and etiquette laid down by the Bar Council of India which I have read.
 - (iii) I shall faithfully discharge every other obligation case on me by the Advocate's Act, 1961 and the rules framed thereunder.
 - (iv) I intend to practice ordinarily and regularly within the jurisdiction of Bar Council of J&K.
 - (v) I shall inform Bar Council of any change if address of my residence or place of practice for the proper maintenance of the roll and voters list.

I declare that the facts stated above in this application are true and correct and that the documents filed are genuine, this _____ day of _____ 200__.

Signature

Handwritten signature
10/06/20

UNDERTAKING-II

I _____ S/D/O _____

R/O _____

have been enrolled in the Bar Council of Jammu & Kashmir in the year _____.

I have obtained law degree during the academic year _____.

I have to apply to the next All India Bar Examination.

I undertake that I will practice as an advocate provisionally till I qualify the All India Bar Examination and I shall pass this examination within two years from the date of enrolment whichever is earlier. I further undertake that in case, I do not qualify the All India Bar Examination within two years from the date of my enrolment, I will not practice as an advocate before any court in India and I shall abide by the decisions of Bar Council of India.

I undertake that if I do not pass AIBE examination within two years of enrolment, I shall inform the council and surrender my enrollment certificate and identity card.

Date _____

Place: Jammu/Srinagar

Signature

Name : _____

Address: _____

Mobile No.: _____

Mail ID: _____

hsh
10/7/20

(9) 16

HIGH COURT OF JAMMU & KASHMIR AND LADKAH
(Office of the Registrar General at Jammu)

* * *

Subject:- Online submission of Personnel Verification Rolls (PVRs) of candidates seeking Advocates License -reg.

NOTIFICATION

No. 1905 of 2022/4 Dated 11-11-2022

It is hereby notified for information of all those candidates aspiring for Provisional Enrollment as an advocate on the Rolls of Jammu and Kashmir Bar Council that they shall henceforth submit their Personal Verification Rolls (PVR) only through the **online mode to the Criminal Investigation Department Hqrs.** for verification of Character and Antecedents on the **URL: https://.evs.jk.gov.in**. Manual submission of PVR's shall not be entertained in pursuance of Circular No. 18-JK (GAD) of 2022 dated 20.05.2022 issued by the Principal Secretary to the Government of Jammu & Kashmir, General Administration Department.

By Order

(Sanjeev Gupta)
Registrar General

No. 39175-89/Rg/LP Dated 14-11-2022
Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of Jammu & Kashmir and Ladkah, Jammu.
2. Secretary to Hon'ble Mr/Mrs. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu for information.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar with the request to get the same pasted on the Notice Board for information of all concerned.
5. Registrar Computers, High Court of J&K and Ladakh, Jammu.
6. All Principal District & Sessions Judges, UT of J&K and UT of Ladakh with the request to get the same pasted on the Notice Board for information of all concerned.
7. Secretary to Government of Jammu & Kashmir, Department of Law, Justice & Parliamentary Affairs, Civil Secretariat Jammu.
8. SSP (Hqrs) Criminal Investigation Department, Government of Jammu & Kashmir, Jammu.
9. President J&K High Court Bar Association, Jammu/Srinagar for information of all concerned.
10. President District Bar Association, _____
.....for information of all concerned.
11. Manager, Government Press, Jammu for publication in the next issue of the Government Gazettee.
12. Incharge N.I.C, High Court of Jammu & Kashmir and Ladakh, for uploading the same on the official website of High Court for information of all concerned.
13. Incharge Library High Court Wing Jammu/Srinagar for information and keeping the record of the same.

Registrar General

(10)

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Annexure-I

Name:

Parent Department:

Present Department

Designation:

Employee ID:

Affix signed
passport size
(5 cms x 7cms)
recent photograph

(To be filled in block letters)

1. The furnishing of false information or suppression of any factual information in the Attestation Form would entail disqualification, and is likely to render the candidate unfit for employment under the government. If suppression of any factual information comes to notice at any time during the service of a person, his services would be liable to be terminated without any further notice.
2. If detained, arrested, prosecuted, bound down, fined, convicted, debarred, acquitted etc. subsequent to the completion and submission of this form, the details should be communicated immediately to the authorities to whom the Attestation Form has been sent early, failing which it will be deemed to be a suppression of factual information.
3. (a) Name in full : (First Name) (Middle Name) (Last Name) (Surname)
(b) Sex
(c) Alias (if any):
(d) Category:
(e) Blood Group
(f) Name at birth, if different and any other names, surnames used at any stage:
4. (i) Present Address
 - a. House No./Name :
 - b. Locality/Street :
 - c. Town/Village :
 - d. Police Station :
 - e. Post Office :
 - f. District :
 - g. State/UT :

(ii) Permanent Address

a. State/UT

b. District:

c. House No/Name

d. Locality / Street:

e. Town/Village

f. Police Station

g. Post Office:

(iii) Please mention original native place, if the family has migrated after 01.01.1990:

a. State/UT

b. District

c. House No/Name

d. Locality / Street

e. Town/Village

f. Police Station

g. Post Office

(iv) Domicile certificate details:

(v) Educational Qualification (Academic/Technical) showing places of education with years in school, colleges and universities since 15 years of age Name of school / college / Date university (with full address)

Name of school / college / University (with full address)	Date of entering	Date of leaving	Examination passed
			Matric
			10+2
			Graduation
			Professional Course (LLB)

5. Mobile numbers used during last 5 years:-

6. Email and social media/web based portal accounts:-

7. Registration number of vehicles owned/used:-

8. Bank / post office account numbers:-

9. PAN number:-

10. Aadhar number:-

11. Passport number:-



12. Date of Birth :
13. Place of birth (village/town, district, state, country) :
14. Nationality :
15. Religion :
16. Details of postings and promotions earned from the date of appointment (applicable for re-verification cases) :

(a) Posting

Office & Place	From	To

(b) Promotion

Office & Place	From	To

17. Joining Details

i. Recruiting Agency	
ii. Date of Appointment	
iii. Initial Joining Department	
iv. Date of Joining	
v. Employee initial cadre State/Div./District	
vi. Gaz./Non-Gaz./Class-IV	
vii. Order No.	
viii. Initial Joining Office	
ix. Designation	
x. Permanent/Temporary Employee	

18. Salary Details

Current Pay Band		PAN No.	
Grade Pay		Basic Pay	
Personal/Special Pay		GPF/PRAN No.	
Dearness Allowance/ Dearness Pay COLA YES/NO		Deduction Type GPF/CPF(NPS)	
Total Salary (including Allowance)			
Name of Salary Bank Branch		Saving A/c No.	
Entitlement of Pension (Defined benefit/NPS)			
Contribution to NPS (Employer + Employee)			
Accumulations under NPS (including earnings from investment of contribution):			

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19. Employee Office details

Employee office details
Current designation

Current Post

Current Cadre:
State /Div/District

Current office

20. Whether Govt. accommodation allotted in Jammu/Srinagar:

Details of accommodation, if hired (Y/N)

21. Particulars of family members.

Relation	Name	Occupation	Present address
Father			
Mother			
Wife/ Husband			
Son(s)			
Daughter(s)			
Brother(s)			
Sister(s)			
Step son(s)			
Step daughter(s)			

22. Particulars of In-Laws:

Relation	Name	Occupation	Present address
Father-in-law			
Mother-in-law			
Brother-in-law (s)			
Sister-in-law (s)			

23. Particulars of places (with period of stay) where you have resided for more than one year at a time during the preceding 5 years. In case of stay abroad (including Pakistan/PoK), particulars of all places where you have resided for more than one year after attaining age of 18 years:

From	To	Full address including Village, Police Station, Post Office, Town, House and Street No., Contact No., etc.

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24. Please furnish details of your foreign visits for the last five years:

From	To	Country visited, purpose of visit, details of host with whom he/she stayed

25. Details of personal contact with Government officials of foreign countries:

Name, Designation & Country of official	Meeting circumstances

26. Please furnish details of the foreign visits of your spouse for the last five years:

From	To	Country visited, purpose of visit, details of host with whom he / she stayed

27. Details of persons (other than family members) residing with you:

Name	From	To	Relevant contextual information

28. Details of family members (Indian and Non-Indian) working in foreign missions or in foreign organization including foreign concerns in India & Abroad:

Name & relation	Current address	Nationality	Place/ Country of birth	Occupation / employer details	Additional relevant information

29. Details of children studying / living / working abroad :

Name Relationship	Details of course being pursued, college / university; employer details and residential address

30. Details of previous employment under Central or State Government or a Semi Government or a Quasi Government body or an autonomous body or a Public Sector Undertaking or a Private firm or public projects :

Period		Designation, emoluments & nature of employment	Full name & address of employer	Reasons for leaving previous service
From	To			

If you had left service on giving three months notice under Article 230 of the J&K CSR Volume-I, or any similar corresponding rules, were any disciplinary proceedings framed against you, or had you been called upon to explain your conduct in any matter at the time you gave notice of termination of service, or at a subsequent date(s), before your service actually terminated?

31. (a) Have you ever been arrested? **Yes/No** (If yes give details)
 (b) Have you ever been prosecuted? **Yes/No** (If yes give details)
 (c) Have you ever been kept under detention? **Yes/No** (If yes give details)
 (d) Have you ever been bound down? **Yes/No** (If yes give details)
 (e) Have you ever been fined by a court of law? **Yes/No** (If yes give details)
 (f) Have you ever been convicted by a court of law? **Yes/No** (If yes give details)
 (g) Have you ever been charged before a court of law with an offence for which you were convicted, conditionally discharged, placed on probation or acquitted? **Yes/No** (If yes give details)
32. (a) Whether discharged/expelled/withdrawn from any training programme in Government / Private institution? **Yes/No** (If yes give details)
 (b) Have you ever been debarred from any examination or rusticated by any University or any other Educational authority/institution? **Yes/No** (If yes give details)
 (c) Have you ever been debarred / disqualified by any Public Service Commission/Staff Selection Commission for any of its examination/selection? **Yes/No** (If yes give details)
 (d) Is any case or inquiry / departmental proceeding pending against you in any court of law (including civil litigation) or with any other authority. (If yes give details)

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33. Have you ever been a Prisoner of War or held in enemy country for any duration? If so, give details

34. Are you an Arms license holder? If so, give details of license and Arms in possession:

35. Details of outstanding loans, borrowings and financial liabilities of self and spouse :

36. (a) Details of membership of cultural or social organizations associated with or assisted by a foreign mission or organization :

(b) Details of membership of family members and close relatives of cultural / social organization which is associated with foreign mission or organization:

(c) Details of membership of or association with prescribed / prohibited / banned organization viz JeI:

(d) Details of membership of club/society/association/trust/charity and similar bodies:

37. (a) Details of membership of any political party / organization and participation in any political activity:

(b) Details of membership of family members / close relatives any political party / organization and participation in any political activity:

38. Details of legal proceedings against / prosecution of family members and close relatives:

39. Details of family members / close relatives having been prisoner of war or held in any enemy country for any duration:

40. Name, address and contact numbers of two responsible person of your locality or two references to whom you are known:

Declaration :

I certify that the foregoing information is correct and complete to the best of my knowledge and belief.

I am duly aware that by providing false information or suppressing material information while filling this form, the authorities have full right to terminate my appointment letter/order and I am also liable for appropriate criminal/civil/legal action as a consequence.

I am not aware of any circumstances which might impair my fitness for employment under Government.

(Signature of the candidate/employee)
each page to be signed

Place:
Date: